September 15-16, 2022

Organized by – Moot Court Committee, Amity Law School, Amity University Madhya Pradesh, Gwalior



6th AUMP NATIONAL VIRTUAL MOOT COURT COMPETITION RULES, 2022

The rules mentioned herewith shall be called the AUMP National Virtual Moot Court Competition Rules, 2022 (hereinafter referred as "The Rules"). The Rules mentioned herewith are not exhaustive. The Rules shall be strictly adhered to; any deviation from the same shall result in immediate disqualification, unless exempted by the Organizers. All decisions made by the Organizers in case of any disputes, doubts or other problems of such nature, shall be final and binding on the participating teams. The Organizers further reserve the right to alter, amend or add rules herein at any point of time. Imposition of penalties is exclusively the right of the Organizers, in case the Rules are not adhered to by the Participating teams.

I. GENERAL

1. DEFINITIONS

The following terms shall have the corresponding meanings unless otherwise specified:

a. *'Competition'* shall refer to the AUMP National Virtual Moot Court Competition, 2022.

b. *Court Room*' shall refer to the online live video conferencing platform where the oral rounds shall take place.

- c. 'Official Email' shall refer to the official e-mail ID of the AUMP National Virtual Moot Court Competition, 2022, i.e., <u>alsmootcourtcommittee2022@gmail.com</u>
- d. 'Organizers' shall refer to the Moot Court Committee, Amity Law School, and Amity University Madhya Pradesh.
- e. *'Participating Team/ Institution'* shall refer to the team that has registered itself for the Competition as per the Rules.
- f. 'Rules' shall refer to the AUMP National Virtual Moot Court Competition Rules, 2022.



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2. VENUE

Competition shall be organized on an online live videoconferencing platform that shall be informed to the participating teams well in time.

3. LANGUAGE

The official language for the competition shall be *English* only.

4. DRESS CODE

Participants are required to adhere to the following dress code while present in any court room during the Competition.

a. *Female*: White Salwar and Kurta or White shirt and black pant / black skirt alongwith black coat and black shoes.

b. *Male*: White shirt, black trousers, black tie along with black coat and blackshoes.

II. ELIGIBILITY

The Competition shall be open for 'bona fide' students who are pursuing an integrated 5 years or 3 years Law Program in India from an institution recognized by the Bar Council of India.

III. TEAM COMPOSITION

 Each team shall consist of a minimum of two (2) members and maximum of three (3) Members. Teams comprising of two members shall only have two (2) speakers and teams comprising of three members shall have two (2) speakers one (1) researcher.



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- 2. Each team should identify such speakers and researcher at the time of registration. The researcher is not permitted to speak except under special cases and only with express permission of the Organizers/ judges.
- 3. There shall be no circumstance whatsoever that a team consisting of more than 3 members be allowed to participate. No observer/additional member can be part of a team in any capacity.
- 4. There shall be no substitution of any team member after a team has submitted its Registration Form, except with the permission of the Organizers.
- 5. No cross teams i.e. members of different universities, shall be allowed.

IV. REGISTRATION

1. All interested teams shall, first, register themselves by diligently filling the registration Google Form by clicking the following link:

https://forms.gle/4HpC5yhJnpkfS1M9A

Only one form per team is to be submitted.

- 2. Forms received after the deadline shall not be considered for registration.
- 3. The receipt of form shall be acknowledged within 48 hours of submission via mail.
- 4. On receipt of acknowledgement by a team, the team shall have to make the payment of registration fees amounting to **INR 1,000**/- (non-refundable) within 48 hours and the payment confirmation of same has to be sent on the Official Email (by attaching screenshot of payment confirmation in the mail). The participants are required to send email by the official mail id of the Moot Court Committee of their college. Non-Payment of registration fees within stipulated time may lead to cancellation of registration.
- 5. Registration of a team shall be confirmed only after the receipt of payment by the Organizers. The confirmation of registration shall be conveyed via mail.
- 6. Upon validation of registration, each team shall be allotted a team code before the competition. During the competition teams shall be identified by the team code allotted to them.



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- 7. Teams shall not disclose their identity whatsoever, i.e. names of team members, name of their institution, city, etc. or any other information which has the effect of disclosing their identity and affiliation with a particular institution, except in the registration form, during the Competition. Any such disclosure shall invite strict penalty including disqualification. The decision for the same shall be at the discretion of the Organizers.
- 8. Interested teams must register themselves by September 08, 2022.

MODE OF PAYMENT V.

Mode of payment of the registration fees shall be via **Bank Transfer or UPI Transfer** to be made onfollowing details:

	Axis Bank Limited, Kanwal Complex, Shrimant Madhav Rao	
Bank	Scindia Marg, City Centre, Gwalior, M.P. (IFSC Code:	
	UTIB0000158), Pin 474002.	
Account Name	Amity University Madhya Pradesh	
Account No.	911010033371991	
10.		

Or

Name	Nupur Bhatt	
UPIID	Nupurbhatt046@paytm	
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VI. MEMORIAL

- 1. Each team participating in the Competition must prepare a memorandum on behalf of the Prosecutor/Applicant/Petitioner and on the behalf of the Defendant/Respondent.
- 2. Each team must send its memorandum via mail in both, PDF and Word formats, latest by September 10, 2022. No hard copies are to be submitted. The memorials shall be mailed on the Official Email with the subject of the mail being "Memorial Submission - 'Team Code'". Example - Subject of mail for memorial submission of Team Code



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01 shall be "Memorial Submission – TC01". In case the subject is not as prescribed, memorials shall be deemed to have not been received and the Organizers shall not be responsible for any delay and default.

- 3. The Memorials shall consist of following:
 - **a.** Cover Page
 - **b.** Table of Contents
 - c. Index of Authorities
 - d. Statements of Jurisdiction
 - e. Statement of Facts
 - f. Statement of Issues
 - g. Summary of Pleadings
 - h. Argument Advanced
 - i. The Prayer
- 4. The Memorials shall be typed on A4 size paper having one inch margin on all the sides.

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5. The font shall be Times New Roman, font size being 12 and line spacing shall be 1.5.

For footnotes, font size shall be 10 with line spacing of 1.0.

- 6. Page numbering shall be at bottom of each page.
- 7. The memorials must state the TEAM CODES on top-right of each page in the following fashion:

For Prosecutor/Applicant/Petitioner's Memorial: P-*Team Code*

For Defendant/Respondent's Memorial: R-*Team Code*

- 8. Participants must follow the Bluebook 20th edition style of citation.
- The Cover Page of the Memorial for the Prosecutor/Applicant/Petitioner must be BLUE, while for the Defendant/Respondent's Memorial, it must be RED.
- 10. The Cover page shall include:
 - **a.** Name of the Competition
 - **b.** Name of the Court
 - **c.** Cause Title

d. The

Cover Page must specify either

for

"Memorial



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Prosecutor/Applicant/Petitioner" or "Memorial for Defendant/Respondent"

- 11. Statements of Facts must not exceed two (2) pages. Further, Arguments Advanced must not exceed twenty five (25) pages and the total number of pages of the memorials must not exceed thirty five (35). Exceeding the limit, the memorial shall attract negative marking of one (1) point each for every additional page.
- 12. Compendium or any other references are optional and must be submitted to the Organizers through mail at the time as that of submission of the memorial. Only one Compendium to be submitted from each side, for easy accessibility of the judges. The Compendium must be submitted in both PDF and Word formats.
- 13. The contents of the Memorial must not be plagiarized beyond the limit of 20% or else it shall amount to total deduction of memorial marks or disqualification upon the discretion of the Organizers.
- 14. Once the written submissions have been submitted, no revisions, supplements, or additions will be allowed.
- 15. The participating teams shall submit the memorials for both the sides on or before **September 10, 2022**.
- 16. Submission of the Memorials after the specified deadline shall result in a deduction of five (5) marks each day. Failure of submission of memorial would result in disqualification of the team from the competition.
- 17. Each team shall be provided with the copy of the written submission of the opponent team prior to the respective rounds.
- 18. The Organizers of this Competition shall be permitted to use all the Memorials for any reporting or compilation without further permission. The Submission would be deemed to be permission. Moreover, the copyright in the prize-winning Memorials would be vested with the Organizers.

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19. Marking Scheme for Memorials

Every Memorial will be marked on a total of 50 marks. The following is the criteria for evaluation of memorials:

Sr. No.	CUICriteria	Marks
1.	Knowledge of facts and Law	10
2.	Plagiarism	10
3.	Recognition of Issues and Structure of Arguments	10
4.	Proper and Articulate Analysis	10
5.	Overall Presentation (Clarity, Style, Grammar, Language, Structure, Format, Citations)	10
	TOTAL	50

VII. STRUCTURE OF THE COMPETITION

- 1. The Moot court Competition shall comprise of following rounds:
 - a. Preliminary Rounds
 - b. Quarterfinal Rounds
 - c. Semifinals Rounds
 - d. Final Round
- 2. After the orientation of the teams, the draw of lots shall take place and the team has to argue on behalf of both sides, the Prosecutor/Applicant/Petitioner and the Defendant/Respondent in the preliminary rounds.



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- 3. Top 8 teams, based on the *cumulative score of memorials and preliminary rounds*, shall qualify for the quarterfinals. Further, the top 4 teams, based on the results of the quarterfinal rounds, shall qualify for the semi-final rounds. Finally, the top 2 teams will be selected for the final round.
- 4. In case of tie, highest memorial marks will be taken into consideration to decide the winner.

A. DRAW OF LOTS

Before the Preliminary, Quarterfinal, Semifinal and Final rounds, draw of lots shall be done to determine the side on which the Team shall be arguing. The Teams shall be mailed the fixtures for each round. Further, the Teams shall also be mailed the soft copy of their opponent's Written Submission prior to the oral rounds.

B. ORAL SUBMISSIONS

- i. The oral rounds shall be conducted online on a live video conferencing platform.ii. As specified hereinabove, each team shall have two speakers who shall further divide the oral submissions between themselves.
- iii. At no point of time during the Competition, any speaker shall reveal their identity.
- iv. Any compilation or detailed pleadings will not be entertained. The participants are requested to bring with them the authorities/case laws on which they want to rely during the arguments.
- v. At the commencement of each round of Oral Submissions, each team shall notify to the Court Officer the division of time between the two speakers. Further, each team must notify to the Court Officer the amount of time that the team wants to reserve for their rejoinder / sur-rejoinder. A maximum of five (5) minutes may be reserved for the rejoinder/ sur-rejoinder.
- vi. Only one speaker from each team shall be permitted to rejoinder / sur-rejoinder. The sur-rejoinder shall be limited to the rebuttals made by the opponent team.



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- vii. Five (5) minutes and Two (2) minutes before the completion of the allocated time for each speaker, there will be a warning bell, and at the completion of the allocated time for each speaker there will be a final bell.
- viii. In case a speaker continues to speak after the completion of his/her specified time, the additional time which he/she consumes will attract negative marking at the discretion of the judges. The judges shall have all the rights to grant opportunity to give rejoinder or sur-rejoinder and to allocate additional time.
 - ix. During the course of oral submissions the participants cannot submit to the court any material containing pictorial representation whatsoever. Further, the participants are not be permitted to make any audio/visual representation nor allowed to use any online search engines during their submissions.

If at any instance a submission is made with any material in violation of rules and if any picture, sketches, photos, cartoons, caricatures, audio film, video film, projector-slide or a computer-generated image is used or submitted or presented to the court, the teams shall be subject to disqualification.

PRELIMINARY ROUND

- i. There shall be two Preliminary Rounds. Each team shall argue on behalf of both sides, the Prosecutor/Applicant/Petitioner and the Defendant/Respondent.
- ii. Time limit for the oral submissions in each preliminary round shall be twenty five (25) Minutes for each team including rejoinder / sur-rejoinder. No speaker may reserve more than fifteen (15) minutes for his/her individual oral submissions.
- iii. Scoring Criteria for Preliminary Round

The Marks shall be given as per following criteria for preliminary round

- ✓ Written memorials- 50 marks
- ✓ Oral arguments 100 marks
- ✓ Total 150 Marks

The decision of the judges as to assessment of oral submission shall be final.



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QUARTERFINALS, SEMIFINAL AND FINAL ROUND

- Time limit for the oral submissions in quarterfinal round shall be thirty minutes (30) for each team including rejoinder / sur-rejoinder. No speaker may reserve more than fifteen (15) minutes for his/her individual oral submissions.
- ii. Time limit for the oral submissions in semifinal and final rounds shall be thirty-five minutes (35) for each team including rejoinder / sur-rejoinder. No speaker may reserve more than fifteen (15) minutes for his/her individual oral submissions.

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Sr. No.	Criteria	Marks
1.	Application of law relevant to the case	20
2,	Answers to court questions	20
3.	Advocacy and presentation + Time adherence	20
4.	Interpretation and use of facts+ Research relevant to the case	20
5.	Overall performance + Court Etiquettes	20
	TOTAL	100

SCORING CRITERIA FOR ORAL SUBMISSIONS

VIII. RESULT

The final results and the winners shall be announced during Valedictory Ceremony. The decision of the judges on the performance of the participants shall be final and binding on all the participants.

IX. CONDUCT OF COMPETITION

 The Competition will be conducted by using online live video conferencing platform. The details of the platform shall be shared to the teams via mail.



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- 2. To ensure the smooth functioning of the competition, in adherence to the rules of Social Distancing and Government Guidelines, all participants will participate from their respective homes. No team shall be seated together for the purpose of the Competition.
- 3. An Invitation link of the meeting shall be sent to participants on their respective email IDs submitted by them in Registration Form and through WhatsApp prior to each round.
- 4. The Participants are expected to be seated in a quiet space free from any echo and isolated from any form of disturbances.
- 5. The Participants must make sure that the Background is plain and sober which does not disturb the judges. Preference to be given to a White background. The participants must also ensure that their appearance should be same as a Passport size photo, i.e., only their head and shoulders should be visible, and that the participant should be visible in Portrait Mode / Vertical Manner.
- The participants should make necessary preparations before entering the meeting room
 I.e. downloading the required Application and ensuring that their device is compliant
 to the terms mentioned.
- 7. The participants should only use their team code as their username while joining meeting room.
- 8. All participants should be online at least five (5) minutes prior to the commencement of their round.
- 9. Following is the system requirement that is mandatory to participate in the competition:
 - **a.** Computer/Laptop with a well configured web cam.
 - **b.** A stable Internet Connection with speed more than 5 MBPS.
 - **c.** Headphones or Earplugs that have a working microphone.
- 10. Any participant who is unable to fulfill criteria mentioned in Rule IX.9 will be ineligible participate in the Competition.
- 11. While in a round, the participants must have their camera on all the time.
- 12. The participants should unmute their mic when it is their turn to present their arguments, speak or when asked by the judge or the Organizers to do so.



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- 13. The participants should not use group text feature of the Organizer's hosting platform to communicate with one another.
- 14. No additional documentation or screen sharing will be allowed and any information which has to be provided to the court should be submitted beforehand along with the Compendium and the Memorial.
- 15. In case internet connection of Speaker 1 is lost or if that Speaker faces any other difficulty in connecting, a time limit of five (5) minutes shall be given to that speaker to reconnect. After five (5) minutes are over, Speaker 2 will take over to put forth his arguments. If Speaker 1 fails to reconnect, the team shall be marked on the basis of arguments put forth by Speaker 2 and Speaker 1 only if he has put forth any arguments before disconnection.
- 16. In case internet connection of Speaker 2 is lost or if that Speaker faces any other difficulty in connecting, a maximum of five (5) minutes shall be given to reconnect. If that Speaker fails to reconnect, the team shall be marked only on the basis of the arguments put forth by Speaker 1 and Speaker 2 if he has put forth any arguments before disconnection.
- 17. The Organizers shall not be responsible for any loss due to slow or non-functional Internet Connection during the Competition.
- 18. In any case whatsoever, the decision of the Organizers shall be final and binding.
- 19. The organizers shall have the rights reserved over all the audio, video or submitted memorials and compendium and the organizers are free to use or dispose them off in the manner they deem fit.

X. CLARIFICATIONS

 Participating teams may seek clarifications via mail on the Official Email with subject title as '6th AUMP National Virtual Moot Court Competition, 2022 – Clarification.'

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2. The last date to seek clarifications to the Moot Proposition is **September 06, 2022**.

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XI. AWARDS AND CERTIFICATES

- 1. THE WINNING TEAM shall be awarded with Certificates and Cash Prize.
- 2. THE RUNNER UP TEAM shall be awarded with Certificates and Cash Prize.
- 3. BEST MEMORIAL shall be awarded with Certificates and Cash Prize.
- 4. The BEST MOOTER shall be awarded with Certificate and Cash Prize.
- 5. CERTIFICATES OF PARTICIPATION shall be given to all the participants.

XII. KEY DATES

Date of the Competition	September 15-16, 2022
Last date of registration	September 08, 2022
Last date to seek clarifications	September 06, 2022
Last date Memorial Submission	September 10, 2022

XIII. MISCELLANEOUS

- 1. Strict action shall be taken if found scouting through a team member or otherwise or through any other unfair means.
- 2. All participants are expected to maintain proper decorum in the Court during the Competition and are expected to conduct themselves in a manner befitting the legal profession.
- 3. The Organizers reserve the right to take appropriate action for any unethical, unprofessional and immoral conduct.
- 4. The Organizers decision as regards the interpretation of rules or any other matter related to the competition will be final and binding.
- 5. If there is any situation which is not contemplated in the rules, the Organizers decision on the same shall be final and binding.
- 6. The Organizers reserve the rights to vary, alter, modify, or repeal any of the above rules if so required and as they deem appropriate.



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XIV. CONTACT DETAILS

The following may be contacted for clarification of any queries:

- 1. Dr. Sandeep Kulshrestha (Convener, Moot Court Committee) +91 7000915701
- 2. Ms. Shubhangi Gupta (Assistant Professor) +91 9727383869
- 3. Ms. Eshita Mittal (Student Co-ordinator, Moot Court Committee) +91 89899 24648
- 4. Ms. Nupur Bhatt (Student Co-ordinator, Moot Court Committee) +91 91316 64340
- 5. Mr. Abhinav Agarwal (Member, Moot Court Committee) +91 88892 99671
- 6. Ms. Chitranshi Pal (Member, Moot Court Committee) +91 6268 545 405
- 7. Mr. Devanshu Sharma (Member, Moot Court Committee) + 91 79990 77977
- 3. Mr. Siddhart Dixit (Member, Moot Court Committee) + 91 76105 76948

[NOTE: DIRECTOR, Amity Law School shall have all power to amend, modify or repeal any rule herein before mentioned, at any point of time.]

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